

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1701  
ANSWERED ON:12.12.2003  
FIRST NATIONAL JUDICIAL PAY COMMISSION  
PUTTASWAMY GOWDA;RAMESH CHENNITHALA

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether all the states have implemented the recommendations of the First , National Judicial Pay Commission;
- (b) if so, the details thereof;
- (c) the States which have not implemented the recommendations of the First National Judicial Pay Commission alongwith the reasons therefor;
- (d) whether any financial assistance has been requested by the State Government from the Union Government to implement the recommendations;
- (e) if so, the details thereof; and
- (f) the reaction of the Union Government thereto?

**Answer**

MINISTER OF STATE FOR LAW & JUSTICE (SHRI P .C. THOMAS)

- (a), (b) & (c) : As Department of Justice is administratively responsible for the judicial officers of Union Territories only, the details regarding implementation of the recommendations of the First National Judicial Pay Commission (FNJPC) in States is not maintained in the Department.
- (d) & (e) : As per available information, State Governments of Assam, Himachal Pradesh and Nagaland have requested for financial assistance from the Union Government to implement the recommendations of FNJPC.
- (f) : Under the Constitutional provisions, the subordinate judiciary entirely falls within the ambit of the State Governments. Further, all State Governments are parties in the All India Judges Association case and they are free to take up the matter directly with the Finance Commission or the Union Ministry of Finance.